Central Administrative Tribunal Principal Bench

CP- 754/2017 OA- 968/2017

New Delhi, this the 25th day of January, 2019

Hon'ble Ms. Nita Chowdhury, Member (A) Hon'ble Mr. S.N. Terdal, Member (J)

Randhir Singh Bazard, R/o H.No. 6/453 Old Mahavir Colony, Sonipat, Haryana

- Applicant

(None)

Versus

- M.M. Kutty, Secretary, Govt. of NCT of Delhi Delhi Sachivalaya, IP Estate, New Delhi
- Saumya Gupta,
 Director of Education,
 Old Secretariat,
 Shyam Nath Marg, New Delhi Respondents

(By Advocate: Ms. Harvinder Oberoi)

ORDER (ORAL)

Ms. Nita Chowdhury, Member (A):

Nobody appeared for the applicant on first call and even on revised call. Hence, Rule 15 of CAT (Procedure) Rules, 1987 is resorted to.

- 2. Counsel for the respondents has pointed out that they have filed the compliance affidavit. The same was examined and the only direction given by this Tribunal was to decide the representation of the applicant by means of a reasoned and speaking order and the same has been passed by the respondents.
- 3. In view of the above, no further issue remains pending in this CP. Hence, notices are discharged. CP is closed.

(S.N. Terdal) Member (J) (Nita Chowdhury) Member (A)

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